

Misc. CrI. (bail) Case No.24 of 21

04-02-2021

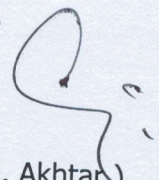
Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Indrajit Gowa @ Bubul and Shivajit Gowala who were arrested and detained in Tezpur jail Hazot since 01.11.2020 in connection with Dhekiajuli P.S. Case No. 658/2020 u/s 326/307/34 IPC (corresponding G.R. Case No. 3259/20).

Case diary, as called for, has not been received. However, the O/C, Dhekiajuli PS has reported to this Court that the investigating officer has been deputed to a duty in connection with the visit of Chief Minister to Dhekiajuli and so a date has been prayed for production of the case diary. Heard Id. counsel for both the sides.

On perusal of the case record it appears that the accused persons have been remained in jail since 1-11-20. Considering the length of detention of the accused persons, I am of the view that the accused persons deserve to be granted bail in this case.

Consequently, the accused persons are allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only each with one surety of like amount to the satisfaction of the Id. Elaka Magistrate on condition that they shall extend all necessary cooperation with the investigation of the case.

Misc. case stands accordingly disposed of.

  
( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur

**Addl. Sessions Judge**  
**Sonitpur, Tezpur**